

ITEM NO.9

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No.18497/2023

AMRISH RAJNIKANT KILACHAND

Petitioner(s)

VERSUS

SECRETARY GENERAL SCI

Respondent(s)

(With IA No.150024/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 11-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Ms. Mohini Priya, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 While the concern of the petitioner on the need for page limits on petitions in Court is laudable, it might be difficult for the Court to frame a 'one size fits all' direction. If the petitioner has any concrete suggestion on the administrative side to facilitate expedition in the disposal of cases, he will be at liberty to place a representation before the Secretary General. This will however not give rise to any fresh cause of action.
- 3 Subject to the above, the Petition is disposed of.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar